

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.5 - IA/584(AHM)2024
In
C.P.(IB)/141(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Bank(Ersthwhile Allahabad Bank)
V/s
DCOM Systems Ltd

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Sumit Parikh, Advocate
For the Respondent :

ORDER

IA/584(AHM)2024

This is an application filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016. Seeking appropriate orders/directions for removing the attachment by the Income Tax Department on the Bank Account of the Corporate Debtor M/s. DCOM Systems Limited.

Let notice be issued to the Respondent by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID of the Respondent within seven days.

The Respondent is directed to file reply, if any, within seven days form the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 17.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)